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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
OA NO.754/2000

New Delhi, this the 24th day of July, 2000

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Sh. C. V. Gopinath, S/o Sh.
S. Venkatakrishnaiah R/o D-1/3,
Bharti Nagar, Maharsi Ramana
Marg, New Delhi-110003. Applicant
(By Advocate: Sh. S.D.Raturi proxy for Sh. G.D.Gupta)

VERSUS

1. Union of India through the Secretary to the Govt. of India Department of Telecommunication Services Ministry of Communications, Sanchar Bhawan, New Delhi.
2. The Chairman Telecom Commission Department of Telecommunications, Sanchar Bhawan, New Delhi.
3. The Secretary to the Govt. of India, Department of Personnel & Training, North Block, New Delhi.
4. The Chairman, Union Public Service Commission, Shahjahan Road, New Delhi. Respondents
(By Advocate: Sh. Gajendra Giri with Sh. H.K.Gangwani)

ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M (J)

Learned counsel for respondents has submitted the order passed by respondents dated 11.7.2000, copy placed on record. The impugned transfer order dated 26.4.2000 which is the subject matter of this OA has since been cancelled by the respondents order dated 11.7.2000. In the circumstances, learned counsel for the parties submit that the OA has now become infructuous.

2. Noting the above facts, OA is disposed of as having become infructuous. No order as to costs.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
Member (J)

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